

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2264  
TO BE ANSWERED ON 08.07.2019**

**WORKING CONDITION OF MINERS**

**2264. SHRI SANTOKH SINGH CHAUDHARY:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received complaints regarding inhumane conditions of miners in various parts of the country;**
- (b) if so, the details thereof and response of the Government in this regard;**
- (c) whether children are also employed in the mining sector and if so, the details thereof and action taken in this regard; and**
- (d) the steps taken by the Government to improve the working conditions of the miners?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (b): Government of India has a comprehensive legislation viz., The Mines Act, 1952 and the Rules and Regulations made there under wherein the matters relating to safety, health and welfare of persons employed in the mines are dealt with and the same is administered by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment. As per reports submitted by the mine management to DGMS, no complaints have been received regarding inhumane conditions of miners in various parts of the country;**

**(c): As per the information submitted by mine management to DGMS, no child labour is employed in mining sector.**

**Contd..2/-**

**(d): To improve the working conditions of the miners and for ensuring safety in the mines in the country under the Mines Act, 1952. The owner, agent, manager and other statutory persons appointed at the mines are required to comply with the provisions of the statute. To ensure that the mine workers are provided with adequate safety measures while working in the mines, officers of DGMS undertake inspections of mines and take measures vis a vis Pointing out contraventions, Withdrawal of permission, Issue of improvement notices, Informal stoppages and Prosecution in the court of law.**

**To maintain the safety of labourers working under great risk conditions in mines, the following steps are also taken by DGMS:**

- (i) To promote and propagate safety awareness in mines, National Safety Awards (Mines), National Conference on Safety in Mines are organized by DGMS. Workers participation and sensitization in matters of safety are ensured through training in safety and by initiatives like observance of safety week and safety campaigns, etc.**
- (ii) Safety training programmes are organized among Managers and Supervisors for improving safety standards in mines.**
- (iii) Introduction of Risk Assessment Techniques and preparation of safety management plan aimed at elimination of risks and to ensure safety of workmen.**
- (iv) Introduction of standard operating procedures to avoid unsafe practices in mines.**
- (v) Time to time, DGMS Circulars are issued as guidelines for safe operations in identified thrust areas.**

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